Udyog Bhawan **DES-V Section**

Minutes of NC-V Meeting held on 29.09.2011

The Meeting No. 26/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 29.09.2011 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their Designation	Department
1	Dr. R.A.Lal, Director	R.O, TC, Noida
2	Sh. Nandlal, Sr. D.O.	DIPP
3	Sh. K.C.Meena, Dy. DGFT	DGFT
4	Sh. Kuldeep Singh, Asstt. Director	MSME
5	Sh. Ram Kumar, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.25/AM12 dated 22.09.2011 were ratified. Thereafter agenda for Meeting No. 26/AM12 dated 29.09.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below:

Party Name:MASTURLAL FABRICHEM PRIVATE LIMITED

Case No.:7/22/84-ALC3/2011

: 26/84-ALC3/2011 MEETING DATE: 29.09.2011

	IQ File :01/84/	/050/00168/AM12/				RLA File :0	33/95/040/00226/AM12/	Lic.No/Date:03106 15.07.2011	42424	Rejected Date:29.09.2011
Decision The Committee considered the case as per agenda alongwith other relevant papers and observed the Therefore, Committee was constrained to reject the case.							ved that firm have neither given manufacturing process nor stage wise wastage involved	in this alongwith	proper justification asked for in this case. In view of above facts Com	mittee was unable to compute the requirement of input
	R/	A may take suitable consequ	ential acti	on accordingly.						
	Case No.	:8/22/84-ALC3/2011					Party Name:MOTILAL DULICHAND PVT,LTD		Meet No/Date:26/84-ALC3/2011 29.09.2011	Status:Deffered and Re-indexed
	HQ File :	01/84/050/00169/AM12/					RLA File: 06/24/040/00021/AM12/		Lic.No/Date:0610022955 21.07.2011	Defer Date:29.09.2011
			red the ca	se as per agenda alor	ngwith other releva	nt papers and went	t through the details submitted in this case. Accordingly, Committee after deliberations in	consultation with	representatives of technical authorities present in the meeting decided	to ratify the Advance Authorization issued in this case a
Ĺ	detaile	d below:-								
2	S. NO	Export Product	Export Qtv.	Import Item	Qty. allowed.					
		Polyester Braided Cords			19968Kgs					
		(HS code 56075090)	Kg	Yarn (POY) PFY 190DTEX F72HL07						
		Ropes, Twisted Threads, Sinew Shoe Laces		278DTEX F72HL07						
		Polyester								

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No	a:13/22/84-ALC3/2011					Party Name:INDO-BRITISH GARMENTS PVT.LTD.	Meet No/Date:26/84-ALC3/2011 29.09.2011	Status:Deffered and Re-indexed
IQ File	:01/84/050/00174/AM12/					RLA File: 05/23/040/00162/AM12/	Lic. No/Date:0510298227 01.08.2011	Approved Date:29.09.2011
Decision		ed the ca	se as per agenda and	in consultation with	the representatives of	technical authorities present in the meeting decided to ratify the advance authorization issued in this case as	per written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/27/2011-12/Hosy/14	4. dated 28.9.2011 as detailed below: -
Decis					1			
S.	Export Product	Export	Import Item	Qty. allowed.				
NO		Qty.						
1	Wind Breaker made of		Nylon Oxford Fabric,					
II	100% Nylon Oxford Fabric,		GSM - 100 +10%-					
II .	GSM - 100 +10%- Width		Width 57/58"	4.64 Sq. Mtrs./				
II .	57/58" (Style No. KIB-012)			pc)				
-	R.A. shall be advised to take necessary action subject to compliance of other usual conditions.							

Meet No/Date:26/84-ALC3/2011

Γ.	Cz	Case No.:11/22/84-ALC3/2011	Party Name:RICHA & CO	Meet No/Date:26/84-ALC3/2011 29:09:2011	Status:Deffered and Re-indexed
4	Н	IQ File :01/84/050/00172/AM12/	RLA File :05/24/040/00130/AM12/	Lic. No/Date:0510298317 02:08:2011	Approved Date:29.09.2011

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O.NO. 37(5)/28/2011-12/Hosyl143. dated 28.9.2011 as detailed below.

Decisio	HI :			
S.	Export Product	Export	Import Item	Qty. allowed.
NO		Qty.		
1	Ladies Jacket with Sequins	850	96% Polyester 4%	3247Sq. Metre
	made of 96% Polyester, 4%	Nos.	Spandex Dyed	(@ 3.82 Sq
	Spandex dyed Fabrics,		Woven Fabric	Mtrs./pc)
	GSM-85 +10% (Style No.		GSM:85 +/-10%)	
	SJ246634WN)			

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(5)	
Case No. 173	M/s Surendra Saddlery, Kanpur
NC No.26/AM12	F.No.01/84/50/109/AM12/DES-V
Dated 29.9.2011	Ratification of input output norms against advance authorisation
	No. 0610021958, dated 20.5.2011

The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 27.10.2011.

(6)	
Case No. 174	M/s Kanak Exim, Chennai
NC No.26/AM12	F.No.01/84/162/130/AM12/DES-V
	Request for clarification as to whether Phenol can be used as Syntan under SION G-7.

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting and written comments of DIPP vide their note dated 28.9.2011, decided to reject the request of the firm on the ground that although Phenol has some tanning properties but by and large, it is used as raw material for the preparation of aromatic based syntan which is subjected to Suphoration and Condensation process. Secondly the firm has not given complete justification to include phenol as syntan under SION G-7 & G46 for export of finished leather.

Case No. 175	M/s Hunter Douglas India Pvt. Ltd., Mumbai
NC No.26/AM12	F.No.01/84/50/44/AM12/DES-V
Dated 29.9.2011	Ratification of input output norms in respect of advance authorisation No.0310582418 dated 7.7.2010 under para 4.7 of HBP.

The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP and comments are awaited. It was therefore decided to defer the case for re-listing on 10.11.2011.

(8)	
Case No.176	Ref. from Jt. DGFT, Mumbai in respect of M/s Creative Textiles
	Pvt. Ltd., Mumbai
	F.No.01/84/162/84/AM12/DES-V
Dated 29.9.2011	Clarification regarding technical aspect of export item against the
	advance authorisation No. 0310534110 dated 18.08.2009.

Decision. The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for re-listing on 27.10.2011.

Case No. 177	M/s Givo Ltd., Gurgaon
NC	F.No.01/84/50/489/AM04/DES-V
No.26/AM12	
Dated	Ratification of input output norms against advance authorisation No. 0510107609 dated 5.11.2003.
29.9.2011	

	The Con	imittee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in the meeting decided to ratify the Advance Authorization issued in this case as detailed below.	
S.	lo.	Raw Material sought for import	Quantity allowed
1.	Import	Sleeve Head Roll Cotton/Viscose/Synthetic hair/Polyester	3233 pair (@ Net +1%)
	item		
	No.5		
2.	Import	Shoulder Pads	3265 Pair (@ Net
	item	Cotton/Polyester/Viscose	+1%)
	No. 9		

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(10)	
Case No.	M/s Givo Ltd.,
178	Gurgaon
NC	F.No.01/84/50/490/M04/DES-V
No.26/AM12	
Dated	Ratification of input output norms against advance authorisation No. 0510107610 dated 5.11.2003.
29.9.2011	

The Continuities of islanded the case as per agencia along with other network papers and went through the details submitted in this case. Accordingly, Continuities aller deliberations in consulation with representatives of eccurrence and variety and according to the advance Authorization issued in this case as detailed deliberations.				undugh the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical adminiters present in the meeting decided to rathy the Advance Adminitation is asset as detailed below.
	No. Raw Material sought for import			Quantity allowed
	. 1			\$460 Mtrs.
L			60" 100% Polyester	
- 1	. 1			2020 Pair (Net + 1%)
			Cotton/Polyester/Viscose	
L			Hair/Polyester	
- 13	. 1			2020 Pair (Net + 1%)
L			Cotton/Viscose	
]	Import Item No.11	Thread 100% Polyester	525000Mtrs.
- 1	1	Import Item No.21	Thread 100% Polyester	1050000 Mtrs.
- 7	. 1			4040 pair (Net+1%)
L			Cotton/Polyester/Viscose	
- 1	. Т	Import item No. 16	Sleeve Head Rolls	4040 pair (Net+1%)
			Cotton/Viscose/Synthetic	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions

11)		
Case No. 179	M/s Indo British Garments (P) Ltd., Faridabad	
NC No.26/AM12	F.No.01/84/50/278/AM11/DES-V	
	Patification of input output parma against advance authorization No. 0510290226, dated 22.12.2010	

The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below-

Decision:						
S.	Export Product	Export	Import Item	Qty. allowed.		
NO		Qty.		· ·		
1	Wind Breaker made of	6300	Nylon Oxford Fabric,	29232Sq. Metre		
	100% Nylon Oxford Fabric,	Nos.	GSM - 100 +10%-	(@		
	GSM - 100 +10%- Width		Width 57/58"	4.64 Sq. Metre/		
	57/58" (Style No. KIB-012)			pc)		

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 180	M/s Pleaders Kamp, Chennai			
NC No.46/AM11	F.No.01/84/50/395/AM08/DES-V			
Dated 10.02.2011	Re-fixation of input output norms in respect of Advance			
	Authorization No.041093856 dated 14.2.2008.			

Decision: The Committee considered the case as part along with other relevant, papers and heard Mr. M Ashfaq representatives of technical authorities present in the meeting and decided to fix the ad-hoc norms against the advance authorization as detailed below-

Export item		Quantity	Import item	Qty. allowed
	Advocate long gown with			18124Sq. Metre
	Interlining Made out 100%			(@7.88
	Polyester Fabric			Sa.mtrs/pc)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 177	M/s Richa Knitwears, New Delhi
NC	F.No.01/84/50/828/AM06/DES-V
No.26/AM12	
Dated	Ratification of input output norms against advance authorisation No. 0510179750 dated 29.3.2006.
29.9.2011	

The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below -

S. NO	Export Product	Export Qty.	Import Item	Qty. allowed.
1	Ladies Top 100% Cotton Knitted Fabrics GSM 195 +/- 10% Variation	11200 Nos.	100% Cotton Knitted Fabrics GSM 195 +/- 10% Variation	34272 Sq. Mtrs
2	Ladies Top 100% Cotton Jersey Knitted Fabrics GSM 195 +/- 10% Variation	7800 Nos.	100% Cotton Jersey Knitted Fabrics GSM 195 +/- 10% Variation	19032 Sq. Mtrs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 182	M/s G.N.B Bros. Pvt. Ltd., New Delhi
NC No.26/AM11	F.No.01/84/162/705/AM03/DES-V
Dated 29.9.2011	Re-fixation of input output norms in respect of Advance
	Authorization No. 0510083233 dated 21.3.2003

The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Gopal Kapur Managing Director of the firm, who appeared for personal hearing before NC. He explained export items alongwith sample. They have stated that there had been some changes in their export order by their buyer mainly divided skirt was changed to girl's trouser. In view of this, Committee after deliberations in consultation with representatives of technical authorities present in the meeting, decided to fix the ad-hoc norms against the advance authorization as detailed below.

S. NO	Export Product	Export Qty.	Import Item	Qty. allowed.
1	Girls Trousers	8669 Nos.	97% Cotton 3% Spandex 16 Wales stretch cord GSM +/- 330	
2.	Girls Dress	1640 Nos.	97% Cotton 3% Spandex 16 Wales stretch cord GSM +/- 330	
3.	Girls Skirt	846 Nos.	97% Cotton 3% Spandex 16 Wales stretch cord GSM +/- 330	
4.	Lady's Skirt	940 Nos.	97% Cotton 3% Spandex 16 Wales stretch cord GSM +/- 330	1237 Sq. Mtrs (@ 1.32 Sq. Mtrs./pc)
5	Ladies Woven Trouser	1268 Nos.	97% Cotton 3% Spandex 16 Wales stretch cord GSM +/- 330	2853 Sq. Mtrs (@ 2.25 Sq. Mtrs./pc
6.	Ladies Jacket	828 Nos	97% Cotton 3% Spandex 16 Wales stretch cord GSM +/- 330	1822 Sq. Mtrs(@ 2.2 Sq. Mtrs/pc)

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.